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C.A.No. 3320-3321 OF 2001  
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp  
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ITEM NO.101(PH) COURT No.5 SECTION XIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL NOS.3320-3321/2001@@  
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INDIAN NATIONAL CONGRESS (I) Appellant (s)

VERSUS

INSTITUTE OF SOCIAL WELFARE & ORS. Respondent (s)

WITH

Civil Appeal Nos. 3322-3323/2001@@  
CCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCC  
Cont. Pet.(C) No. 334-335/2000 in C.A. No. 3320-3321/2001@@  
CC  
Civil appeal No.3324/2001 & Civil Appeal No. 3325/2001@@  
CC

Date : 22/11/2001 This appeal/appeals was/were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V.N. KHARE  
HON'BLE MR. JUSTICE ASHOK BHAN

For Appellant (s) Mr. Ashwani Kumar,Sr.Adv.  
in C.A.Nos.3320- Mr. Ranji Thomas,Adv.  
3321/2001 Mr. Javed M. Rao,Adv.

For Union of India Mr. Soli J. Sorabjee,AG.  
Mr. SN Terdol,Adv.

For Appellant (s) Dr. Rajeev Dhawan,Sr.Adv.  
in C.A. 3322-23 & Mr. G. Prakash,Adv.  
R-4 in CA 3320,  
R-5 in CA 3321,  
R-4 in CA 3324 &  
R-2 in CA 3325

For Respondent (s) Mr. T.L.V. Iyer,Sr.Adv.  
No.1 in CA 3320, Mr. Ramesh Babu M.R.,Adv.  
3322, 3324-25

No.1 in CA 3321, Mr. L. Nageswara Rao,Sr.Adv.  
& 3323 & pet. Mr. Haris Beeran,Adv.  
C.P.334-335 Mr. S.U.K. Sagar,Adv.

No.2&3 in CA 3320 Mr. K.R. Sasiprabhu,Adv.  
3 & 4 in CA 3321, Mr. John Mathew,Adv.  
2 & 3 in CA 3322,  
3 & 4 in CA 3323,  
2 & 3 in CA 3324,  
& appl.in CA 3325

No.5 in CA 3320, Mr. S. Murlidhar,Adv.

3322, R-6 in  
CA 3324 & R-4  
in CA 3325

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No.7 in CA 3321,           Mr. Jitendra Sharma,Sr.Adv.  
R-11 in CA 3323           Mr. B.K. Pal,Adv.  
                              Mr. PN Jha,Adv.  
  
No.10 in CA 3321         Mr. M.T. George,Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.  
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Mr. Ashwani Kumar, learned senior counsel resumed his arguments at 10.35 a.m. and concluded at 11.00 a.m. Then Mr. Soli J. Sorabjee, learned Attorney General started his arguments and concluded at 11.40 a.m. Thereafter Dr. Rajeev Dhawan, learned senior counsel started his arguments and had not concluded till 1.00 p.m. when the Court rose for the day. The matters remained part-heard.

.SP1

(Neelam Kawatra)  
Court Master

(S. Krishnan)  
Court Master